

आयकर अपीलीय अधिकरण, अहमदाबाद न्यायपीठ SMC अहमदाबाद।

**IN THE INCOME TAX APPELLATE TRIBUNAL
“SMC” BENCH, AHMEDABAD**

BEFORE SMT. ANNAPURNA GUPTA, ACCOUNTANT MEMBER

CORRIGENDUM

in

ITA No.803/Ahd/2023

Asstt. Year : 2014-15

Rudra Construction, 806, Ozone, Opp: Sarabhai Campus, Wadi-Wadi, Baroda PAN : AAHFR 2616 J	Vs	DCIT, Circle 1 (2), Baroda
अपीलार्थी/ (Appellant)		प्रत्यर्थी/ (Respondent)

CORRIGENDUM

In the Tribunal's order dated 10th May, 2024 in the above appeal, we find that there was a typographical mistake crept in the last sentence of paragraph No.8 on page No.6, wherein it was inadvertently mentioned as “All the grounds are dismissed” instead of **“All the grounds are allowed”**. The mistake, which is apparent from the record, is therefore required to be rectified, and we accordingly rectify the same as under.

The last sentence of paragraph No. 8 on page No.6 of the order may be read as under: -

“All the grounds are allowed.”

This corrigendum is, therefore, being issued to remove the above mistake and it is hereby rectified as such.

Sd/-

**(ANNAPURNA GUPTA)
ACCOUNTANT MEMBER**

Ahmedabad; Dated 14/05/2024

***Bt*

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त(अपील) / The CIT(A),
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, अहमदाबाद / DR, ITAT, Ahmedabad
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

//TRUE COPY//

**उप/सहायक पंजीकार (Dy./ Asstt. Registrar)
आयकर अपीलीय अधिकरण, अहमदाबाद / ITAT, Ahmedabad**